

LOK SABHA DEBATES  
(Part I—Questions and Answers)

Block 'C'

Acc. No. 25573

Dated 30.03.2015

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LOK SABHA

Friday, 4th May, 1956

*The Lok Sabha met at Half Past Ten  
of the Clock.*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

INDIANS IN CEYLON

\*1925. **Shri Gidwani** : Will the Prime Minister be pleased to state :

(a) the latest position regarding the working of Indo-Ceylon Agreement of 1954; and

(b) whether Government propose to lay on the Table of the House the correspondence exchanged between the Government of India and Ceylon Government on the subject?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan)** : (a) There have been difficulties in the working of Indo-Ceylon Agreement of 1954 mainly due to difference of opinion over the interpretation of some of the Clauses of the Agreement. There has been correspondence between the Prime Minister of India and the former Prime Minister of Ceylon in this connection.

(b) It is usual for such correspondence to be published only with the agreement of the Governments concerned. It is the intention to lay the correspondence on the Table of the House at an appropriate time after the consent of the Ceylon Government has been obtained.

**Shri Gidwani** : What is the latest position regarding registration? How many persons of Indian origin have been so far registered there, and is there a proportionate increase or decrease?

1—110 L. S.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru)** : We have not got any very recent figure. As the hon. Member must know, there have been general elections and political changes in Ceylon. And these naturally come in the way of normal developments. We have to wait a little and see when things settle down.

**Shri Gidwani** : May I know whether any fresh negotiations have been started by the new Government of Ceylon, as stated by the new Prime Minister of Ceylon?

**Shri Jawaharlal Nehru** : No, not negotiations as such. The new Prime Minister has expressed his wish to have talks with the representatives of the Government of India, in the future, and he stated this publicly. No doubt, something of that kind will be done in the future, but there has been no formal approach.

**Shri R. P. Garg** : What are the clauses in the Indo-Ceylon Agreement, over which there have been some differences of opinion between the two Governments?

**Shri Jawaharlal Nehru** : I can hardly read that agreement and go into a detailed exposition of it in answer to a supplementary question.

**Shri D. C. Sharma** : May I know whether the Prime Minister's suggestion that the disputed clauses in the Agreement should be referred to some arbitrator has been accepted by the Ceylon Government, and if not, at what stage, that suggestion stands now?

**Shri Jawaharlal Nehru** : This letter of mine making the suggestion referred to by the hon. Member was sent some number of months ago.—I do not exactly remember the date—that is, when the last Government was in

office, I should say, at least three or four months ago. No answer has come to that letter yet either from the regime of the last Government or the new Government. So, we are waiting for an answer.

### तिब्बत में विश्राम घर

\*१६२७. श्री भक्त दर्शन : क्या प्रधान मंत्री १२ मार्च, १९५५ के ताराकित प्रश्न संख्या ८०३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या तिब्बत के विश्रामघरों और उनके सामान को चीन सरकार को सौंपने का काम समाप्त हो चुका है; और

(ख) यदि हां, तो भारत सरकार को उनके मूल्य के रूप में अभी तक कितना धन मिल चुका है ?

बैदेशिक कार्य मंत्री के सभासचिव (श्री साबत अली खां) : (क) तथा (ख) जी हां । पूरे हिसाब में ३,१६,८२८ रुपए वसूल हुए हैं ।

श्री भक्त दर्शन : इस इकरारनामे में एक शर्त यह रखी गयी थी कि चीन की सरकार इस बात को स्वीकार करती है कि ये घर आराम घरों के रूप में ही रखे जायेंगे । मैं जानना चाहता हूँ कि क्या इस शर्त का पूरी तरह पालन हो रहा है, और इस रिपोर्ट में कहाँ तक सत्य है कि इन आरामघरों को दफ्तरों के तौर पर या दूसरे तरीके से इस्तमाल किया जा रहा है ?

श्री साबत अली खां : हमारे दोस्त कह रहे हैं कि इन आरामघरों को दफ्तरों में तब्दील कर दिया गया है, लेकिन हमारे पास कोई इत्तला नहीं है कि इनको किस तरह से इस्तमाल किया जा रहा है ?

श्री भक्त दर्शन : क्या इस बात की भी इसमें कोई शर्त रखी गयी है कि हमारे जो काउंसल जनरल, या वाणिज्य दूत, या पर्टटक व दूसरे यात्री जो वहाँ जाते हैं, उनको भी इन आरामघरों में पहले की तरह रहने की सुविधा उपलब्ध हो, या इस बारे में कोई लिखा पढ़ी चल रही है ?

श्री साबत अली खां : अगर वे आरामघर आरामघर रहेंगे तो यकीनन ये लोग उनमें जाकर ठहरेंगे ।

श्री B. D. Pande : My information is that these rest-houses were used by travellers going to Kailash and by trade agents, for purposes of stay. Do those conditions still exist there or not?

श्री Sadath Ali Khan : They have been handed over. I suppose the conditions will remain the same.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) rose—

श्री B. D. Pande : Where will our trade agents live then? Will they live in tents or in hutments?

श्री Jawaharlal Nehru : These rest-houses were built more particularly, I think, for the sake of our agents, postal runners and other official persons moving about. Now, they have been transferred to the Chinese Government. I cannot, for the moment, say exactly what privileges we can use as regards staying; but ultimately, it is for the Chinese Government to determine. They have got possession of those rest-houses; we have handed them over to them, and I do not think we can insist on travellers and others and everybody else staying there.

### MATCH INDUSTRY

\*1930. श्री Natarajan : Will the Minister of Commerce and Industry be pleased to refer to the reply given to a supplementary raised on Starred Question No. 347, on the 29th February, 1956 and state :

(a) whether it is a fact that there was a Gentleman's Agreement between Government and the WIMCOS at the time of the Taxation Enquiry Commission early in the thirties, that the WIMCOS would restrict their production to 50 per cent. of the all-India consumption and the balance should be reserved for the hand-made industry; and

(b) if so, whether Government are taking any steps to implement it?